

NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH COURT VI

Item No. 02

IA(I.B.C)/ 1658(MB)2024 IN C.P. (IB)/1293(MB)2022

CORAM

SHRI SANJIV DUTT
HON'BLE MEMBER (TECHNICAL)

SHRI K. R. SAJI KUMAR
HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF HEARING (HYBRID) DATED **17.04.2024**

NAME OF THE PARTIES : **Shreya Life Sciences Private Limited**

Vs

LIC Housing Finance Ltd

For FC : Adv. Ranveer Chapekar i/b Thodur Law (Respondent in IA 1658/2024)

For CD : Adv. Rohit Gupta a/w Mrs. Komal Kushalani, Adv. Hunaut Singh

Section 7 of IBC

ORDER

IA 1658/2024

1. Heard both the Counsel for FC and CD.
2. This IA is tendered for settlement of the C.P. As per the terms of OTS agreed between the parties, an amount of Rs. 50 Crore has been paid to the FC by CD on 27.03.2024 and the balance amount of Rs. 15 Crore to be paid on or before 30.06.2024.
3. In view of the above, the IA tendered is taken on record and the C.P is allowed to be withdrawn with liberty to the FC to revive main C.P by filing an affidavit, in the event of failure of any of the conditions as set out in this IA, more particularly in paragraphs 9 to 20. **The main C.P. is allowed to be withdrawn as well as this IA and all other IAs are disposed of.**

Sd/-
SANJIV DUTT
MEMBER (TECHNICAL)
//SMM//

Sd/-
K. R. SAJI KUMAR
MEMBER (JUDICIAL)